

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

ST/89/2008

(Arising out of Order-in-Appeal No.2/2008-ST dated 28.1.2008
passed by the Commissioner of Central Excise & Service Tax
(Appeals), Coimbatore)

M/s. Focussed Corporate Service India P. Ltd. Appellant

Vs.

Commissioner of Central Excise, Coimbatore Respondent

Appearance

None for the Appellant
Shri K.P. Muralidharan, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **09.08.2017**

Final Order No. 41539/2017

Per Bench

The above appeal came up for hearing as per the published list. The case was earlier listed for hearing on 11.07.2017. Earlier also the appellant was continuously absent for hearing and an interim order dated 7.3.2017 was passed to show cause why the appeal shall not be dismissed for non-prosecution. Today also there is no appearance on behalf of the appellant nor is there any request for adjournment. It is

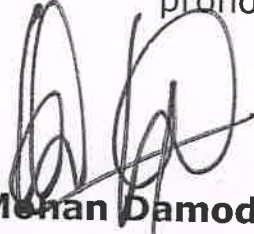


inferred that appellants are not interested to pursue the appeals.

2. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed on account of default by the appellants.

(Operative portion of the order was pronounced in open court)



(**Madhu Menan Damodhar**)
Member (Technical)



(**Sulekha Beevi C.S.**)
Member (Judicial)

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